

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO Sh. Satish Daga (SP), Inspector Sanjay Jha and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Ajit K. Singh along with Ms. Seema Seth, Ld. Counsel(s) for A-1, Sh. Rakesh K. Khanna, Senior Advocate along with Sh. Ajit K. Singh, Ld. Counsel for A-2 and Sh. Hariharan, Senior Advocate along with Sh. Sunil Sethi, Ld. Counsel for A-3.

20.08.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO Sh. Satish Dagar (SP), Inspector Sanjay Jha and Sh. Avnish Kumar, Pairvi Officer for CBI.
Sh. Ajit K. Singh along with Ms. Seema Seth, Ld. Counsel(s) for A-1.
Sh. Rakesh K. Khanna, Senior Advocate along with Sh. Ajit K. Singh, Ld. Counsel for A-2.
Sh. Hariharan, Senior Advocate along with Sh. Sunil Sethi, Ld. Counsel for A-3.

Accused Manoj Prasad (A-1), Someshwar Srivastav @ Somesh Prasad (A-2) and Sunil Mittal (A-3) are present.

The matter was proceeding at the stage of filing replies by the IO to the bail / modification of bail application(s) of the above said accused persons.

The IO submits that he has supplied the CD containing all the documents to the Ld. Defence Counsel(s) in the court to their satisfaction on 14.08.2020, as directed vide order dated 07.08.2020.

It is informed by the Reader that replies to the above application(s) have already been filed by the IO on office E-mail of the Court and copies have also been supplied by him through E-mail

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to the concerned Ld. Counsel(s).

Arguments addressed by Ld. Counsel(s) on the bail applications / application for modification of bail order on behalf of the accused persons A-1, A-2 and A-3.

Part arguments also addressed by Ld. PP for CBI on the said application(s). However, Ld. PP for CBI seeks some time to go through the judgments cited by Ld. Senior Counsels / Ld. Counsels in support of their respective application(s) and then address further arguments. Not opposed. Time granted in the interest of justice.

Put up for further arguments on the above application(s) on **04.09.2020 at 11:30 AM.**

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as an when the normal court work resumes.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/20.08.2020

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI and Sh. Chandan Kumar along with Sh. Faraz Maqbool, Sh. Alok Saxena and Sh. Sidharth Satija, Ld. Counsel(s) for A-1 and Sh. O.P. Chitkara, Ld. Counsel for A-3.

20.08.2020 (At 11:30 AM)

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Chandan Kumar along with Sh. Faraz Maqbool, Sh. Alok Saxena and Sh. Sidharth Satija, Ld. Counsel(s) for A-1.
Sh. O.P. Chitkara, Ld. Counsel for A-3.

Accused Devender Rastogi (A-1), Jagmohan Sharma (A-3) and Anil Malhotra (A-4) are present on bail.

The matter was proceeding at the stage of PE.

Put up for PE on 29.09.2020.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

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(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
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